

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.819/Del/2019

Assessment Year : 2014-15

ITA No.7991/Del/2018

Assessment Year : 2015-16

Pawan Kumar Singhal HUF, 1/26, Gali No.13, Vishwas Nagar, Shahdara, Delhi-110032 PAN-AADHP4727Q	Vs.	Income Tax Officer, Ward-57(5), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Raj Kumar, CA

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **20.01.2021**

Date of pronouncement : **20.01.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2014-15 and 2015-16 are directed against the order of CIT(A), New Delhi, dated 18.12.2018 and 20.11.2018.

2. The learned counsel for the assessee, vide its letter dated 18.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar